GOVERNMENT OF INDIA MINISTRY OF AYURVEDA, YOGA & NATUROPATHY, UNANI, SIDDHA AND HOMOEOPATHY (AYUSH)

LOK SABHA UNSTARRED QUESTION NO. 2411 TO BE ANSWERED ON 9TH MARCH, 2018

REVAMPING OF REGULATORS

2411. SHRIMATI K. MARAGATHAM:

Will the Minister of AYURVEDA, YOGA AND NATUROPATHY, UNANI, SIDDHA AND HOMOEOPATHY (AYUSH) be pleased to state:

- (a) whether it is true that the Government is considering to revamp the regulators for Indian systems of medicine and homoeopathy to ensure better quality of doctors and if so, the details thereof;
- (b) whether it is also true that the Government is considering to allow the profit entities or companies to set up colleges to meet the need for more AYUSH providers in healthcare and if so, the details thereof;
- (c) whether it is also true that the plan is to bring in competent and qualified persons based on merit to regulate AYUSH medical education under the National Commission for Indian Systems of Medicine and National Commission for Homoeopathy; and
- (d) if so, the details thereof?

ANSWER

THE MINISTER OF STATE (IC) OF THE MINISTRY OF AYURVEDA, YOGA & NATUROPATHY, UNANI, SIDDHA AND HOMOEOPATHY (SHRI SHRIPAD YESSO NAIK)

(a) to (d): There are two statutory regulatory bodies namely, Central Council of Indian Medicine (CCIM) and Central Council of Homoeopathy (CCH) set up as per the provision of Indian Medicine Central Council Act, 1970 and Homoeopathy Central Council Act, 1973 respectively that regulate education and practice of AYUSH systems of medicine through its Regulations.

A Committee under the Chairmanship of Vice Chairman, NITI Aayog, Additional Principal Secretary to Prime Minister, Chief Executive Officer (CEO),NITI Aayog and Secretary, Ministry of AYUSH as members has been set up to examine the working of the regulatory bodies namely, Central Council of Indian Medicine (CCIM) and Central Council of Homoeopathy(CCH) and their governing legislations namely, Indian Medicine Central Council Act 1970 and Homoeopathy Central Council Act 1973 respectively for suggesting suitable reforms. Accordingly, the Committee after extensive deliberations has recommended the creation of National Commission for Indian Systems of Medicine and Homoeopathy on the lines of proposed National Medical Commission.

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